

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00955/2019

Dated Thursday the 1st day of August Two Thousand Nineteen

**CORAM : HON'BLE MR. P. MADHAVAN, Member (J)
HON'BLE MR. T. JACOB, Member (A)**

P. Natarajan
No. 3/612, Thuropathi Amman Koil Street
Perumuchi Village and Post
Arakkonam Tk – 631 001
Vellore. ... Applicant

By Advocate M/s M. Udhaya Kumar

Vs.

1. The General Manager

Southern Railway

Chennai – 600 003.

2. Sr. Divisional Personnel Officer

Southern Railway

Chennai 600 003.

3. The Accounts Officer

Joint Office Southern Railway

Ayanawaram

Chennai – 600 023.

4. The APO Joint Office Stores

Southern Railway Ayanawaram, Chennai.

... Respondents

ORAL ORDER

(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))

When the matter is taken up for the hearing, learned counsel for the applicant seeks permission to withdraw the OA and file a fresh OA since some of the documents are not produced. Necessary endorsement has been made in the OA records.

2. In view of the above submission, the OA is permitted to be withdrawn with liberty to the applicant to file a fresh OA. Accordingly, the OA is dismissed as withdrawn.

**(T.Jacob)
Member(A)**

**(P. Madhavan)
Member(J)**

01.08.2019

SKSI